

ITEM NO.1

COURT NO.9

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 233266/2023, 237315/2023 IN CIVIL APPEAL NO(S). 4399/2023

ASHUTOSH KUMAR UPADHYAY & ORS.

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

([ONLY I.A. NOS. 237315/2023 AND 233266/2023 IN CA NO. 4399/23 AND
IA NO. 144684/2024 IN CA NO. 4401/2023 ARE LISTED].

IA No. 237315/2023 - APPLICATION FOR PERMISSION

IA No. 233266/2023 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

C.A. No. 4401/2023 (III-A)

(IA No. 144684/2024 - CLARIFICATION/DIRECTION)

Date : 22-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Purushottam Sharma Tripathi, AOR
Mr. Abhishek Tripathi, Adv.
Mr. Amit, Adv.
Mr. Ravi Chandra Prakash, Adv.
Ms. Vani Vyas, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Prakhar Singh, Adv.
Mr. Yash Johri, Adv.

Mr. Siddharth Yadav, Sr. Adv.
Mr. Sanjay Kumar Dubey, AOR
Mr. Rakesh Kumar Tewari, Adv.
Ms. Shuchi Singh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Devendra Kumar Shukla, Adv.
Mr. Ujjwal Kumar Dubey, Adv.
Mr. Vivek Kumar Pandey, Adv.
Mr. Aman Kumar, Adv.
Mr. Devendra Kumar Mishra, Adv.
Mr. Nirmitt Bhalla, Adv.
Mr. Kanchan Kumar Jha, Adv.

For Respondent(s) **Ms. Garima Prasad, Sr. A.A.G.**
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyan, Adv.
Mr. Suraj Singh, Adv.
Mr. Abhilash Kumar Singh, Adv.
Ms. Shreyasi Aggarwal, Adv.

Mr. Rakesh Khanna, Sr. Adv.
Mr. Arun Bhardwaj, Sr. Adv.
Mr. Shyamsuman Singh, Adv.
Mr. Arjun Singh Surjewala, Adv.
Mr. Shreyas Maheshwari, Adv.
M/s. Karanjawala & Co., AOR

Mr. Purushottam Sharma Tripathi, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. Ikshit Singhal, Adv.
Ms. Dibya Kumari, Adv.
M/s. Mukesh Kumar Singh And Co., AOR

Mr. Amit, AOR

Mr. Shashank Singh, AOR

Mr. Gaurav Dhingra, AOR
Mr. Surendra Gautam, Adv.
Mr. Deepak Rana, Adv.

UPON hearing the counsel the court made the following
O R D E R

IA 233266/2023,237315/2023 IN CIVIL APPEAL NO. 4399/2023.

1. We have heard learned counsel for the parties and are of the opinion that entertaining either of the two applications shall create unnecessary hard burn. It would be preferable if the matter is taken up for hearing instead of hearing piecemeal arguments on miscellaneous applications.
2. The prayers made in these applications are presently declined.

The applications are disposed of.

IA No. 144684/2024 in C.A. No. 4401/2023

1. Learned Senior counsel appearing for the applicant(s) states that he does not wish to press the application, for the present.
2. The application is, accordingly, disposed of as not pressed.
3. Since pleadings are complete in both the matters, list in the month of October, 2024.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS